

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No. 213- IA/249(AHM) 2024  
In  
C.P.(IB)/3(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Krishkan Investment Private Limited  
V/s  
Yakub Khan

.....Applicant

.....Respondent

**Order delivered on 16/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Prachi Bohra, Advocate  
For the Respondent : Mr. Parth Shah, Advocate

**ORDER**

**IA/249(AHM) 2024**

Learned Counsel for the applicant / RP submits that she has filed the amended cause title on 09.02.2024, which is available on the DMS-portal.

It is seen that, no reply / objections has been filed to the report filed U/s 99 of the IBC, 2016 by the applicant on 12.01.2024 .

Learned Counsel for the respondent / guarantor Mr. Parth Shah, appears and waives the notice and he undertakes to file Vakalatnama as well as reply, within seven days.

Let notices be issued to the Financial Creditor / Corporate Debtor returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Respondents along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondents may file reply, if any, within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 19.03.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**